

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

20/06/2019

O.A./260/388/2019

T SIVADASAN

M.A./260/441/2019

-V/S-

M/O RAILWAYS

ITEM NO:5

FOR APPLICANTS(S) Adv. : Mr.N.R.Routroy

FOR RESPONDENTS(S) Adv.: Mr.T.Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard both the learned counsels.</p> <p>2. The applicant has prayed for grant of 3rd financial upgradation under MACP scheme in his favour w.e.f. 31.5.2014 by placing him in PB-2 with Grade Pay Rs.4600/- and for payment of difference arrear pay, leave salary and consequential benefits along with arrear pensions with interest.</p> <p>3. it is submitted by learned counsel for the respondents that representation of the applicant dated 4.2.2019 vide Annexure A/5 is pending before the respondent No.2.</p> <p>4. Accordingly respondent No.2 is directed to dispose of the said representation by passing a reasoned and speaking order after considering all relevant aspects and</p>

materials and copy of the said order be communicated to the applicant. The applicant is at liberty to place all relevant materials, circulars and rules if so advised, before respondent No.2 at the time of consideration of the representation. It is mentioned that this Tribunal has not gone into the merits of the case.

5. Learned counsel for the applicant prays that the copy of this order be sent to the respondent No.2 along with the copy of the OA at the cost of the applicant. Accordingly the same be sent at the cost of the applicant.

6. No separate order is required to be passed in MA 441/2019 and the same is disposed of.

7. The OA is accordingly disposed of. No order is passed as to costs.

8. Copy of this order be handed over to both the learned counsels.

(SWARUP KUMAR MISHRA)

	MEMBER (J)
	I.Nath

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